

सेना में भर्ती

२३५५. श्री बाल्मीकी : क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) सेना में भर्ती करने में जातिगत विचारधारा का कहां तक ध्यान रखा जाता है ;

(ख) क्या यह सच है कि जातिगत आधार पर कुछ जातियों को केवल छोटे पेशे तक ही सीमित रखा जाता है ; और

(ग) यदि हां, तो इसके क्या कारण हैं ?

प्रतिरक्षा मंत्री (श्री कृष्ण मेनन) :

(क) सेना की भर्ती में जातीयता का विचार नहीं किया जाता ।

(ख) जी नहीं ।

(ग) प्रश्न नहीं उठता ।

राष्ट्रीय छात्र सेना दल के प्रशिक्षण के लिये अवकाश प्राप्त सैनिक अधिकारी

२३५६. श्री बाल्मीकी : क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) सेना में अवकाश प्राप्त कितने अधिकारियों को राष्ट्रीय छात्र सेना दल में प्रशिक्षण देने के लिये १९५६ में मई, १९६० तक नियुक्त किया गया ; और

(ख) इसमें कितनी वचत हो सकी है ?

प्रतिरक्षा मंत्री (श्री कृष्ण मेनन) :

(क) १९५६ से मई १९६२ तक की अवधि में स्थायी सेना में पुनर्नियुक्त अफसरों में से २३ को राष्ट्रीय छात्र दल की यूनिटों में प्रशिक्षण कार्य पर लगाया गया है ।

(ख) पुनर्नियुक्त अफसरों को काम पर लगाने में कोई विशेष विनियम बचत नहीं होती, क्योंकि पुनर्नियुक्ति पर उन्हें वही वेतन और भत्ते मिलते हैं, जो कि सेवा कर रहे अफसरों को, सिवाए ३० रुपये विस्थापन भत्ता के, जो स्थायी सेना के अफसरों को तो देय है, परन्तु इन अफसरों को नहीं ।

Hindustan-Tibet Road

2357. **Shri Hem Raj:** Will the Minister of Defence be pleased to state:

(a) the amount spent so far on the widening and construction of the Hindustan-Tibet Road;

(b) the mileage that has been completed;

(c) the mileage that remains to be completed; and

(d) when it is likely to be completed?

The Minister of Defence (Shri Krishna Menon): (a) About Rs. 370.27 lakhs.

(b) to (d). It is not in the public interest to give any more information.

Basic Education

2358. **Shri G. Mohanty:** Will the Minister of Education be pleased to state the reasons for giving encouragement to both the basic and the old systems of education side by side even at the primary stage?

The Minister of Education (Dr. K. L. Shrimali): The two types of schools will inevitably continue to exist side by side till all schools are converted to the basic pattern, which is the object of Government policy.

प्रक्षेपाणास्त्र नाशक अस्त्र

२३५९. श्रीमती मिनीमाता : क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार प्रक्षेपाणास्त्र-नाशक अस्त्र तथा अन्य सुरक्षात्मक अस्त्र निर्माण करने के प्रश्न पर विचार कर रही है ; और

(ख) यदि हां, तो उमका व्यौरा क्या है ?

प्रतिरक्षा मंत्री (श्री कृष्ण मेनन) :

(क) तथा (ख). विस्तरण देना लोकहित में नहीं है । प्रक्षेपाणास्त्रों समेत, आधुनिक हथियारों में अनुसन्धान, प्रतिरक्षा अनुसन्धान-शालाओं के साधारण का कार्यो हिस्सा है ।

साहित्य अकादमी का साहित्य पुरस्कार

२३६०. श्रीमती मिनोमाता : क्या बंशानिक अनुसंधान और सांस्कृतिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या अब तक साहित्य अकादमी का वार्षिक पुरस्कार पचास वर्ष से कम अवस्था के किमी हिन्दी लेखक को प्राप्त हुआ है ; और

(ख) यदि नहीं, तो इसके क्या कारण हैं ?

बंशानिक अनुसंधान और सांस्कृतिक-कार्य मंत्री (श्री हुमायून् कबिर) : (क) जी नहीं ।

(ख) पुरस्कार के लिये उम्र का ब्याल नहीं रखा जाता ।

Repairs to Dwarka Temple

2361. **Shri P. R. Patel** Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) since when wooden structure has been put around Dwarka Temple to repair the temple;

(b) when repair work is expected to start and be finished; and

(c) the reasons for delay?

The Deputy Minister in the Ministry of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) About three years. The wooden structure is a temporary scaffolding erected round the temple for preparing detailed drawings and not for repairs.

(b) Repair work will start as soon as the monument is declared as protected.

(c) Does not arise.

Cases Pending in Delhi/New Delhi Courts

2362. **Shrimati Savitri Nigam**: Will the Minister of Home Affairs be pleased to state:

(a) the number of cases pending in Delhi and New Delhi Courts; and

(b) the civil and the criminal cases which are continuing since the last two years?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) 83859.

(b) Civil cases 1,385

Criminal cases 175

Generators in Sindri Fertiliser Factory

2363. **Dr. L. M. Singhvi**: Will the Minister of Steel and Heavy Industries be pleased to state:

(a) whether it is a fact that generators in the Fertiliser factory at Sindri have been corroded or cracked due to the use of wrong type of coal; and

(b) if so, the nature of damage done and the programme for repairs?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): (a) During 1959-60, there was clinking trouble in the gas generators at Sindri due, among other reasons, to the use of wrong types of coal.

(b) A correct blend of coal has now been evolved and the first round of overhaul of the gas generators has been completed.

Sindri Fertiliser Factory

2364. **Dr. L. M. Singhvi**: Will the Minister of Steel and Heavy Industries be pleased to state:

(a) the total investment made in the Sindri Fertiliser factory;

(b) the return on the investment;

(c) the cost of imported fertilisers per ton; and

(d) the steps being taken to bring down the cost of production?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): (a) Government have invested Rs. 17 crores in the form of equity capital in the Sindri Fertiliser Project;

(b) The return in the form of dividends declared in respect of the several years is as follows:—

Year	Dividend declared	
	%age	Amount
		Rs.
1954—55 .	2	34,00,000
1955—56 .	4	68,00,000
1956—57 .	5	85,00,000
1957—58 .	5	85,00,000
1958—59 .	5	85,00,000
1959—60 .	4	68,00,000
1960—61 .	1	39,27,140 (on the total share capital of F.C.I. Ltd. amounting to Rs. 39,27,14,000)

(c) The average cost of imported fertilizers for the year 1960-61 is as follows:

	(per metric ton)
Amonium Sulphate	217
medium Sulphate Nitrate	271
Urea	479

(d) The cost of production of fertilizer can be reduced only by improving the level of production and efficiency of operation and maintenance. Several measures towards this have been recommended by an Expert Committee who made a thorough study of the problem. These recommendations are being implemented by the Management.

Manufacture of Marine Diesel Engines

2365. Shri Warrior: Will the Minister of Steel and Heavy Industries be pleased to state:

(a) whether an Expert Committee has examined the proposal to set up a factory in India to manufacture Marine Diesel Engines; and

(b) if so, the result thereof?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam):

(a) and (b). No Committee has yet

been set up to examine the proposal to manufacture Marine Diesel Engines in the country. A statement giving the present stage of progress of the scheme was placed on the Table of the House on the 14th May, 1962 in reply to Starred Question No. 709.

Post-Matric Scholarships to "Other Backward Classes"

2366. Shri Warrior: Will the Minister of Education be pleased to state:

(a) whether Government have taken any steps to provide Post-Matric Scholarships to about 400 eligible "Other Backward Classes" candidates who were not given scholarships due to paucity of funds as reported by the Kerala Government; and

(b) if so, the details thereof?

The Minister of Education (Dr. K. L. Shrimali): (a) and (b). On the decentralisation of the Government of India Scheme of Scholarships to Scheduled Castes, Scheduled Tribes and Other Backward Classes in 1959-60, Government of India's allocation of funds to the State Government of Kerala for students belonging to Other Backward Classes was stabilised at Rs. 1,46,700/-. It is for the State Government to augment these funds to award scholarships to left-over candidates, belonging to Other Backward Classes, if they so desire.

Post-Matric Scholarships to S. C. and S. T. Students

2367. Shri Warrior: Will the Minister of Education be pleased to state:

(a) the number of Scheduled Castes and Scheduled Tribes students who applied for Post-Matric Scholarships during 1960-61 and 1961-62;

(b) the number approved as eligible;

(c) the amount spent by the Centre; and

(d) the amount not spent but allotted?

The Minister of Education (Dr. K. L. Shrimall):

(a) 1960-61

Scheduled Castes	45,920
Scheduled Tribes	7,429

(b) Scheduled Castes 41,442
Scheduled Tribes 6,677

(c) Scheduled Castes 1,59,06,544
Scheduled Tribes 30,00,189

(d) Scheduled Castes 2,42,056
Scheduled Tribes 84,011

1961-62

Complete reports have not so far been received from the State Governments.

West German Loans

2368. Shri D. C. Sharma: Will the Minister of Finance be pleased to state:

(a) whether the West German Minister of Economic Co-operation has declared that all future credits by his Government would be subject to the condition that they should be utilised for the purchase of German goods; and

(b) whether this declaration affects the Government of India in any way?

The Minister of Finance (Shri Morarji Desai) (a) Government have seen press reports on the subject.

(b) The next German loan to India is at present under negotiation and the effect of any change in regard to German assistance will be known only after the terms and conditions of the loan have been settled.

Anti-Obscenity Advisory Board

2369. { **Shri D. C. Sharma:**
Shri Maheshwar Naik:

Will the Minister of Home Affairs be pleased to state:

(a) whether an Anti-Obscenity Advisory Board was set up last year in

Delhi to suggest measures to deal with the problem of sale and circulation of obscene publications;

(b) if so, what are its recommendations; and

(c) the steps taken to implement the same?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) An Anti-Obscenity Advisory Board was constituted by the Delhi Administration in 1955 to scrutinise cases of sale, circulation, etc. of obscene matter reported by the Police, and to advise on the possibility of taking action against the persons concerned under section 292, Indian Penal Code, or under any other law for the time being in force.

(b) The Board has recommended that such publications as are considered by the Police to be obscene should be scrutinised expeditiously and prosecutions launched even in cases where there may be some doubt whether the publication is obscene or not. It has also been suggested that necessary cooperation of educationists and public leaders should be secured by the authorities in their campaign for the seizure of obscene literature.

(c) Effective action has been taken to check clandestine sale and circulation of obscene literature and frequent raids have been carried out on book shops which are suspected of dealing in obscene literature.

Retirement Age of I.A.S. Officers

{ **Shri D. C. Sharma:**
2370. { **Shri E. Madhusudan Rao:**
Shri Bishanchander Seth:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is proposed to raise the age of retirement of Indian Administrative Service personnel from 55 to 58 years; and

(b) if so, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) There is no such proposal at present.

(b) Does not arise.

Attachment of Pay of Government Employees

2371. Shri Jedhe: Will the Minister of Law be pleased to state:

(a) in which year the law fixing the ceiling of pay of Rs. 100 of Government employees as now attachable by a decree of a civil court was enacted;

(b) what was the minimum basic pay of Central Government employees at that time and the pay at present;

(c) whether it is a fact that the ceiling of non-attachable pay of a Government employee is still the same i.e. Rs. 100 in spite of three or four time increase in the basic pay; and

(d) if so, the reasons for not increasing the ceiling proportionately specially in view of the manifold increase in general level of prices at present?

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra):

(a) The law fixing the ceiling of pay of Rs. 100 of Government employees as now attachable by a decree of a civil court was enacted in the year 1937.

(b) While no minimum basic pay was fixed at that time, the starting salary of the lowest grade Central Government employees in 1937 varied from Rs. 8 to Rs. 14 per mensem and the minimum remuneration payable to Central Government employees other than under-aged employees at present is Rs. 85 per mensem (Rs. 70 basic pay plus Rs. 15 Dearness Allowance).

(c) Yes, Sir. It is a fact that the ceiling of non-attachable pay of a Government employee is still Rs. 100.

(d) The question of raising exemption limit is under the active con-

sideration of the Government of India. The Law Commission in its draft Report on Civil Procedure Code, which has been circulated to the State Governments and other interested bodies for comments, has suggested amendment of section 60 of the Code *inter alia* so as to raise the exemption limit of attachment from Rs. 100 to Rs. 150. The final Report of the Law Commission on the Civil Procedure Code is being awaited.

पिछड़े वर्ग आयोग

2372. { श्री प्रकाशवीर शास्त्री :
श्री राम सेवक यादव :
श्री जि० मंडल :
श्री यमुना प्रसाद मंडल :
श्री प्र० र० चक्रवर्ती :

क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) पिछड़े वर्ग आयोग पर, जो २६ जनवरी, १९५३ को स्थापित किया गया था, कुल कितना व्यय किया गया; और

(ख) आयोग ने जो मुझाव दिये हैं उन्हें कहाँ तक लागू किया गया है ?

गृह-कार्य मंत्रालय में उपसत्री (श्रीमती चन्द्रशेखर) (क) ५,००,१६२ रुपये (पाच लाख एक सौ ब्यासठ रुपये) ।

(ख) इस सम्बन्ध में आयोग की रिपोर्ट के साथ ३ सितम्बर, १९५६ को मदन में प्रस्तुत किये गये ज्ञापन तथा १४ अगस्त, १९६१ को दिये गए अनारगिकित प्रश्न संख्या ६०३ के उत्तर की प्र ध्यान आकर्षित किया जाता है ।

Kotah-Bundi Land for Ex-servicemen

2373. Shri P. Kunhan: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that in Kotah and Bundi Districts of Rajasthan land has been given to ex-servicemen;

(b) if so, number of ex-servicemen given land there;

(c) how many acres of land have been given to them;

(d) number of ex-servicemen who have been given 30 acres or more; and

(e) whether any application for allotment of land in Kotah District is pending?

The Minister in the Ministry of Defence (Shri Raghuramaiah): (a) to (e). The information is being collected from the State Government and will be laid on the Table of the Lok Sabha.

Maternity Leave to Women Teachers in Delhi Schools

2374. Shri P. Kunhan: Will the Minister of Education be pleased to state:

(a) whether it is a fact that in the girls' schools under Delhi Administration and the Delhi Municipal Corporation women teachers have to get permission from the Inspectress of Schools for rejoining the school after maternity leave;

(b) if so, when this rule was framed; and

(c) the reasons for such a rule?

The Minister of Education (Dr. K. L. Shrimali): (a) Yes, Sir.

(b) and (c). Under the rules regulating the grant of leave to Government servants including teachers, a Government servant returning from leave other than casual leave is not entitled to resume, as a matter of course, the post which he or she held before going on leave. He/She is required to report his/her return to duty and await posting orders.

Rural Institutes in Punjab

2375. Shri Daljit Singh: Will the Minister of Education be pleased to state:

(a) the rural institutes which were given grants in the State of Punjab

during 1961-62 and 1962-63 so far; and

(b) the amount sanctioned to each of them?

The Minister of Education (Dr. K. L. Shrimali): (a) None, Sir.

(b) Does not arise.

Aid for Educational Tours in Punjab

2376. Shri Daljit Singh: Will the Minister of Education be pleased to state:

(a) the amount of aid sanctioned to Punjab Government during 1961-62 and 1962-63 so far for conducting educational tours of students within as well as outside the State; and

(b) whether Government of Punjab have fully utilised the aid?

The Minister of Education (Dr. K. L. Shrimali): (a) No amount was sanctioned to the Punjab Government or to any other State Government during 1961-62 for this purpose. Allocation of funds for 1962-63 is under consideration.

(b) Does not arise.

Aid to Libraries in Punjab

2377. Shri Daljit Singh: Will the Minister of Education be pleased to state the total aid given to the different Libraries in Punjab during 1961-62 and 1962-63 so far?

The Minister of Education Dr. K. L. Shrimali:

Name of the organisation	Amount sanctioned	
	1961-62	1962-63 (so far)
	Rs.	Rs.
1. Vishveshvaranand Vedic Research Institute, Hoshiarpur	36,000	—
2. Dayanand Brahm Mahavidyalaya, Hissar	1,500	..

1	2	3
3. Dwarkadas Library, Chandigarh (through Servants of Peoples' Society Lajpat Nagar, New Delhi)		20,000

The State Plan includes a scheme for development of libraries. It is not possible to indicate the Central grant on this scheme as Central assistance is not allocated scheme-wise.

आदिवासी

२३७८. श्रीमती जमुना देवी : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) देश के किस जिले में आदिवासियों का प्रतिशत सबसे ज्यादा है तथा वह प्रतिशत कितना है ;

(ख) क्या उस जिले में आदिवासियों के उत्थान हेतु कुछ विशेष योजनाएँ चलाई जा रही हैं; और

(ग) यदि उपरोक्त भाग (ख) का उत्तर हाँ में हो, तो उन विकास योजनाओं का क्या विवरण है ?

गृह-कार्य मंत्रालय में उपमंत्री (श्रीमती चन्द्रशेखर) : (क) नागालैण्ड के मोकोक-चुंग, कोहिमा तथा लेन्सांग जिले। जनसंख्या के सही आंकड़े मांगे गए हैं, तथा प्राप्त होने पर पर सभा पटल पर रख दिय जायेंगे।

(ख) जी हाँ।

(ग) जिलेवार आंकड़े उपलब्ध नहीं हैं। नागालैण्ड के लिए समग्र रूप से तृतीय पंच-वर्षीय योजना की अवधि के लिए ७१५ लाख रुपये का उद्घ्यय स्वीकार किया गया है। कृषि, यातायात, कुटीर उद्योगों, शिक्षण तथा स्वास्थ्य सुविधाओं के विस्तृत विकास के लिए प्रबन्ध किया गया है।

एन० एच० टी० ए० के ग्रामीण क्षेत्र को १२ विकास खण्डों में परिसीमित किया गया है, जिनमें से दो आदिवासी विकास खण्डों के रूप में समझे जायेंगे, जहाँ पर अधिक प्रकृष्ट

विकास सम्भव होगा। १२ खण्डों के हेतु तृतीय योजना के लिए स्वीकृत उद्घ्यय ८३ लाख रुपये है।

12.04 hrs.

CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE

REPORTED EXPLOSION IN NAUTANWA ON INDIA-NEPAL BORDER, U.P.

Shri Hem Barua (Gauhati): Mr. Speaker, under rule 197, I call the attention of the Prime Minister to the following matter of urgent public importance and I request that he may make a statement thereon:—

"The reported explosion in Nautanwa on the India-Nepal border, U.P."

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): Sir, there was an explosion on the 13th May on the top floor of a three-storey house at Nautanwa in the district of Gorakhpur just adjoining the Nepal border. The house belongs to an Indian national but has been rented out to two well-known Nepali nationals who had land immediately on the other side of the border. They have a servant who is an Indian national, named Makhru, who has found at the time of the explosion and who was arrested together with the others. The Police registered a case under section 5 of the Explosive Substances Act. It was subsequently found that the explosion was not caused by a hand grenade but it was rather like a cracker and appeared to be a country made bomb. Makhru, the servant, was apparently in the habit of making some little booby-traps, as they are called, to put in the land on the other side of the border to prevent the animals or undesirables going there. I do not know whether this one was for that purpose or for another purpose.